

(2020) 01 P&H CK 0138

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 705 Of 2020

Pooja Rani And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 21-01-2020

Acts Referred:

Citation : (2020) 01 P&H CK 0138

Hon'ble Judges : Arun Kumar Tyagi, J

Bench : Single Bench

Advocate : Amandeep Chhabra

Final Decision : Disposed Of

Judgement

Arun Kumar Tyagi, J

1. The petitioners, aged 23 year and 18 years, respectively, as per their Aadhar Cards, have approached this Court seeking protection of their life and liberty on the averments that the petitioners performed marriage on 20.01.2020 at Gurudwara Guru Nanak Niwas Sahib Regd. Village Karor Kalan, Tehsil Kharar, District Mohali as per Sikh rites and ceremonies against the wishes of respondents No. 4 to 7 and the petitioners are apprehending threat to their life and liberty at their instance.

2. Notice of motion restricted to respondents No. 1 to 3 only. On asking of the Court, Mr. Arun Kaundal, DAG, Punjab accepts notice on behalf of respondents No. 1 to 3. Copies of the paper book have been supplied to learned State Counsel.

3. The petitioners, who are present in the Court and duly identified by their Counsel, have on being questioned by the Court admitted having solemnized marriage and reiterated their prayer for protection as mentioned in the petition.

4. Learned Counsel for the petitioners states that a representation dated 20.01.2020 (Annexure P-5) was made to the Senior Superintendent of Police,

Jalandhar seeking necessary protection but no action has been taken so far in the matter and prays for issuance of direction in this regard.

5. Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

6. Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the direction to respondent No. 2-Senior Superintendent of Police, Sri. Muktsar Sahib to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-5) and take appropriate action for protection of their life and liberty as may be warranted by the circumstances.

7. However, it is clarified that in case any criminal case has been/is registered against petitioner No. 2, then nothing in this order shall be construed as a bar to taking of appropriate action by the police authorities against him in respect thereof in accordance with law.

8. Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No. 2-Senior Superintendent of Police, Sri. Muktsar Sahib for requisite compliance.